

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 1137 OF 1996

TUESDAY, THIS THE 07th DAY OF SEPTEMBER, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MR. D. R. TIWARI, MEMBER (A)

Rajat Kumar Sanyal,
son of Shri P.K. Sanyal,
J.T.O. (Installation) Telephone Exchange,
Sanjay Palace, Agra.

.....Applicant

(By Advocate : Shri Y.K. Saxena - Absent)

V E R S U S

1. Union of India through Secretary,
Department of Telecom Commission,
Sanchar Bhawan, Ashok Road,
New Delhi.
2. General Manager, Telecom Agra Telecom,
District, Agra.
3. Telecom District Manager, Agra.

.....Respondents

(By Advocate : Shri D. S. Shukla)

O R D E R

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

List has been revised, none is present for the applicant.
Shri D.S. Shukla, learned counsel for the respondents is present.
We have heard respondents counsel and perused the records.

2. By this O.A. filed under section 19 of Administrative
Tribunals Act, 1985, the applicant has challenged the order
dated 17.11.1994 (Annexure-A) by which applicant has been
awarded punishment of reduction in pay to a lower stage i.e.



Rs.1640/- in the time scale of pay Rs.1640/- to 2900/- for a period of one year without cumulative effect. The charge against the applicant was that while applicant was serving as J.T.O. at Agra, he entered into the Chamber of T.D.M. Agra at about 17.40 hrs on 26.08.1991 without any permission. He misbehaved, used unparliamentary language & kept on arguing with T.D.M. without any reason despite repeated request of T.D.M. He obstructed TDM's movement & prevented him, when he was leaving his chamber. He opened the car-door of the vehicle forcibly, and still argued with T.D.M. when he was sitting in the car to leave the office.

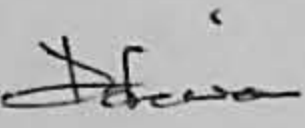
3. The applicant filed his reply and denied the charge. The enquiry officer was appointed, who after hearing both the parties submitted report on 14.06.1994. A copy of the report was served on the applicant and he was given 10 days time to file his representation, but no representation was filed within the time allowed. He was granted further time but he failed to file his reply. The disciplinary authority agreed with the report of the enquiry officer and punished the applicant, as stated above. The applicant filed an appeal, which was dismissed by order dated 29.02.1996(Annexure-B).

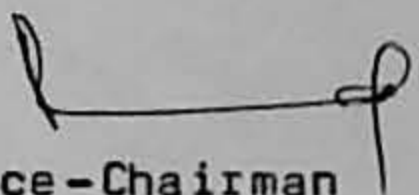
4. We have perused the orders of the disciplinary authority and the appellate authority. In our opinion, no ground has been made out ~~for~~ calling interference by this Tribunal. The charge has been proved against the applicant. The punishment



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awarded is commensurate to the charge. In the circumstances applicant is not entitled for relief. The O.A. is dismissed having no merit, without any orders as to costs.


Member (A)


Vice-Chairman

shukla/-